

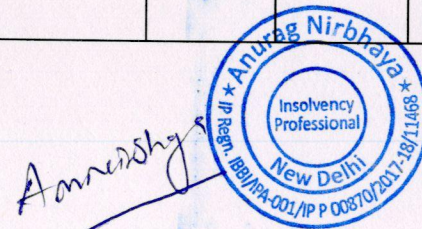
**ANNEXURE 2**

**Name of the corporate debtor: M/s MILANI TECHNO ENGINEERING LIMITED; Date of commencement of CIRP: 24.08.2022; List of creditors as on: 16.09.2022**

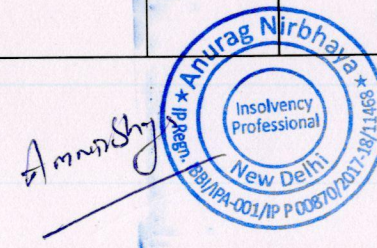
List of Unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of Claims Admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether Related Party ?	% voting share in CoC					
1	BHUIBAL RAM DEWANGAN	16.09.2022	400000	200000	Financial Creditor in a Class	0	NO	9.95	0	0	0	200000	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
2	DEOSING SAHU	16.09.2022	54875	54875	Financial Creditor in a Class	0	NO	2.73	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
3	DORE LAL VERMA	16.09.2022	32910	32910	Financial Creditor in a Class	0	NO	1.64	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
4	GOVIND RAM DEWANGAN	16.09.2022	122920	122920	Financial Creditor in a Class	0	NO	6.11	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.



5	ASHAWANI KUMAR BARLEY	16.09.2022	4390	4390	Financial Creditor in a Class	0	NO	0.22	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
6	RADHA BAI DEWANGAN	16.09.2022	21950	21950	Financial Creditor in a Class	0	NO	1.09	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
7	CHANDRIKA DEWANGAN	16.09.2022	21950	21950	Financial Creditor in a Class	0	NO	1.09	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
8	SAHDEV BARLEY	16.09.2022	10975	10975	Financial Creditor in a Class	0	NO	0.55	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
9	FULIYA SAHU	16.09.2022	548750	548750	Financial Creditor in a Class	0	NO	27.29	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.



10	GODAWARI BAI DEWANGAN	16.09.2022	109750	109750	Financial Creditor in a Class	0	NO	5.46	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
11	INKUWAR BAI DEWANGAN	16.09.2022	46095	46095	Financial Creditor in a Class	0	NO	2.29	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
12	JEEWAN LAL DEWANGAN	16.09.2022	98775	98775	Financial Creditor in a Class	0	NO	4.91	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
13	CHITREKHA BAI SAHU	16.09.2022	19755	19755	Financial Creditor in a Class	0	NO	0.98	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
14	MALTI BAI DEWANGAN	16.09.2022	24145	24145	Financial Creditor in a Class	0	NO	1.20	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.

Anurag Nimbhaya  
 Insolvency Professional  
 New Delhi  
 18/11/1468  
 P P 00870/2017

15	KAMLESHWAR SAHU	16.09.2022	109700	109700	Financial Creditor in a Class	0	NO	5.46	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
16	DOULAT RAM DEWANGAN	16.09.2022	120725	120725	Financial Creditor in a Class	0	NO	6.00	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
17	CHOVA RAM VERMA	16.09.2022	329250	329250	Financial Creditor in a Class	0	NO	16.37	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
18	KOMAL KUMAR DEWANGAN	16.09.2022	133895	133895	Financial Creditor in a Class	0	NO	6.66	0	0	0	0	Provisionally Admitted, Further as per Regulation 14 (2) of the IBBI (CIRP) Regulations, 2016, the IRP/RP as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under Regulation 14(1) as soon as may be practicable when he comes across additional information warranting such revision.
<b>Total</b>			<b>22,10,810</b>	<b>20,10,810</b>				<b>100</b>				<b>2,00,000</b>	

*Amitabhya*

